

LOK SABHA
UNSTARRED QUESTION NO. 1051
TO BE ANSWERED ON 5th FEBRUARY, 2026

SAFETY INCIDENTS IN ONGC FIELDS IN ASSAM

†1051. SHRI KALI CHARAN SINGH:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the complete details of the number of gas leakages, uncontrolled well blow-outs fires and other industrial accidents that occurred during the last five years in the oil and gas fields operated by Oil and Natural Gas Corporation Limited (ONGC) in the State of Assam;
- (b) whether mandatory safety audits were conducted at the concerned installations prior to these incidents and if so, the details of action taken against the officials and contractors found responsible for the said incidents;
- (c) the details of compensation likely to be paid to the affected farmers, workers and local residents, incident-wise and district-wise; and
- (d) whether any concrete action plan has been prepared for the modernisation of ageing and obsolete infrastructure of ONGC in Assam to prevent recurrence of such incidents in future, if so, the details thereof?

ANSWER

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री
(श्री सुरेश गोपी)**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI SURESH GOPI)**

(a): Six (06) major incidents of gas leakages, uncontrolled well blow-outs fires and other industrial accidents have occurred in oil and gas fields operated by Oil and Natural Gas Corporation Limited (ONGC) in the State of Assam during the last five years. Details are given at **Annexure I**.

(b): ONGC follows and implements the latest safety protocols and procedures in all its operational activities. Regular internal safety audits are conducted by ONGC personnel. Mandatory safety audits/inspections are also carried out by Statutory Authorities such as the Directorate General of Mines Safety (DGMS) and the Oil Industry Safety Directorate (OISD). Details of the action taken against the officials and contractors found responsible in different incidents are given at **Annexure II**.

(c): Details of compensation paid to the affected farmers, workers and local residents, incident-wise and district-wise are as under:

S. No.	Incident Date	District	Compensation
01	12.06.2025	Sivasagar, Assam	<p>1) An ex-gratia payment of Rs. 1,43,50,000 was made through the Sivasagar District Administration to the residents who were shifted to Relief Camps during the gas blowout Incident at well RDS-147A.</p> <p>2) A payment of Rs. 1,13,84,583/- was made to the District Authorities to reimburse the expenses incurred and services utilized during the gas blowout incident at Well RDS-147A.</p>

(d): ONGC prioritizes upgrading its infrastructure and replacing aging equipment, implementing advanced technologies for improved reliability and energy efficiency, and adhering to updated guidelines and safety regulations.

Annexure I referred to in reply to Lok Sabha Unstarred Question No. 1051 for answer on 05.02.2026

S. No.	Incident Date	Brief of incident
01	06.12.2021	An accident occurred at drilling rig E-1400-XIII in the Assam Asset. One casualty of ONGC personnel was reported.
02	05.06.2022	An accident occurred at drilling rig E-760-X in the Jorhat Asset. One casualty of ONGC personnel was reported.
03	14.11.2022	An industrial accident was reported in the A&AA Basin, Jorhat. One ONGC employee was injured.
04	21.07.2023	A fire incident occurred at rig SKP-150-II deployed at well NG#8 in the Assam Asset. No loss of life or injury was reported in the incident.
05	07.01.2025	A fire incident occurred at Borholla Gas Gathering Station (GGS), Jorhat Asset. One casualty was reported.
06	12.06.2025	A blowout incident occurred during service operations at well number RDS#147A in Sivasagar, Assam. The well was capped on 27.06.2025. No loss of life or injury was reported in the incident.

Annexure II referred to in reply to Lok Sabha Unstarred Question No. 1051 for answer on 05.02.2026

S. No.	Incident Date	Action taken
01	07.01.2025	Penal action taken against HSE Manager, Process-In charge, Installation Manager, Surface Area- Manager and Surface Manager, as per ONGC CDA Rules
02	05.06.2022	Penal action taken against DIC, In-charge-Rig Building and Assistant- in-Charge Rig Building as per ONGC CDA Rules
03	12.06.2025	<ul style="list-style-type: none">• Penal action taken against MDT heads, Installation Manager, Operation Manager, In-charge Logging as per ONGC CDA Rules and Contractor.• The Well Control Certification Agency through which the subject contractor obtained training for its field manpower, has been banned and investigation has been initiated.• Withheld contractual payment to contractor for the entire blow out period.